

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No223  
Co. Appeal 28 of 2017

**Order under Section 56,58,59**

**IN THE MATTER OF:**

Suman Kumar Sinha  
V/s

The Baroda Crystal Glass Works Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on ..02/06/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pavan Godiawala, Adv.  
For the Respondent : Mr. Harmish Shah, Adv.

**ORDER**

Learned Counsel for the applicant states that pleadings are complete and there are some documents which are required to be placed before the Bench physically and request to list for physical hearing. Learned Counsel for the respondent did not object.

By consent, adjourned to 04.07.2022.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**